## EDF Renewables India Pvt Ltd 1<sup>st</sup> Floor, Eastern Wing, Thapar House, 124 Janpath, New Delhi – 110 001

Comments on the draft of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023

Clause No.	Clause under the Amendment	Suggested Changes	Rationale
Xi (b)	(b) (i) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought; and ( <i>ii</i> ) Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity."	<ul> <li>(b) (i) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought; and</li> <li>(ii) Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity."</li> <li>(ii) Achievement of Financial Closure for the Project through equity or loan along with proof of release of 10% of the project cost to be provided within one year from the date of grant of connectivity, failing which connectivity will be revoked.</li> </ul>	<ul> <li>While we support this condition on acquiring land, we would like to highlight that any investor, especially for Wind Power Projects (which works on land secured on point basis and each turbines land location is scattered) would certainly require securitisation of land secured through the related State's Nodal agency, so that investments are de-risked; and also comfort regarding availability of evacuation before disbursement of funds for lands.</li> <li>As for point (ii), in case of Wind Power Projects, the cost of land expected, may be estimated at 1.5% - 2% of the project cost. Thus to achieve the 10% figure, the outflow needs to be out of the advances paid to WTG supplier (since Substation &amp; Transmission Line contracts can be entered into only after connectivity is ascertained). This would require entering into long term commitments, which investors &amp; lenders would be hesitant till the connectivity for evacuation is secured. Thus, in the interest of long term development of wind energy, the provision for submitting proof of 10% investment at the time of application for connectivity may kindly be removed. The developers may be required for submitting the proof of 10% investment along with submission of Financial Closure, as required under clause 9.3.</li> </ul>

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Xi (a)	(a) Letter of Award (LOA) by, or Power Purchase Agreement (PPA) entered into with, a Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of distribution licensee consequent to tariff based competitive bidding, as the case may be:	<ul> <li>(a) Letter of Award (LOA) by, or Power Purchase Agreement (PPA) entered into with, a Renewable Energy Implementing Agency or a distribution licensee or an authorized agency or on behalf of distribution licensee consequent to tariff based competitive bidding, as the case may be:</li> <li>a1) Letter of Award (LOA) or Power Purchase Agreement (PPA) entered</li> </ul>	As the country aims to increase its non-fossil fuel-based power capacity to 50% of total capacity by 2030, significant addition of Renewable Energy (RE) capacity is required. In addition to utility tenders, other PPAs of the likes of bilateral PPAs are also required to achieve this target. A PPA/LOA from any procurer on bilateral basis should also be eligible to apply for connectivity. The bilateral PPAs may not be based on tariff based competitive bidding. In such cases, submission of proof of the buyer having GNA <i>re</i> for atleast the quantum of such PPA at the time of making application and submission of proof of
	licensee consequent to tariff based competitive bidding, as the case may	competitive bidding, as the case may	eligible to apply for connectivity. The bilateral PPAs may not be based on tariff based
	be:	a1) Letter of Award (LOA) or Power	buyer having GNAre for atleast the quantum of such PPA at
		into with any procurer willing to procure RE energy on bilateral basis,	investment of 10% of the cost of project within one year from the date of grant of connectivity may be made mandatory
		subject to submission of the	addition
		<ul> <li>following:</li> <li>i) GNAre available or applied by the concerned procurer for atleast the quantum of such PPA.</li> <li>ii) Proof of investment of atleast 10% of project cost to be submitted within one year from the date of grant of connectivity.</li> </ul>	

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24.6	Revocation of Connectivity		It needs to be clarified that the connectivity shall not be
	(1)(a) Connectivity shall be revoked	1)(a) Connectivity shall be revoked for	revoked if the developer fails to achieve COD either in full or in
	for the corresponding capacity, if the	the corresponding capacity, if the	parts on or before, the scheduled date of commercial
	Connectivity grantee fails to achieve	Connectivity grantee fails to achieve	operation of the generation project, even if an earlier date has
	COD either in full or in parts on or	COD either in full or in parts on or	been intimated at the time of making application for grant of
	before,	before,	Connectivity.
	(i) the scheduled date of	(i) the scheduled date of commercial	This is necessary as the application for connectivity is made
	commercial operation of the	operation of the generation project,	after receipt of LOA and prior to PPA being signed which
	generation project, for cases covered	for cases covered under clause (xi)(a)	happens after considerable period of time. Thus the date of
	under clause (xi)(a) of the Regulation	of the Regulation 5.8, as intimated at	connectivity is generally given in the application considering
	5.8, as intimated at the time of	the time of making application for	the PPA will be signed within 1-2 months of LOA. In case PPA
	making application for grant of	grant of Connectivity or as extended	signing is delayed, the corresponding SCOD will be later than
	Connectivity or as extended or	or delayed commissioning permitted	the date of connectivity given in the application.
	delayed commissioning permitted by	by the Renewable Energy	
	the Renewable Energy Implementing	Implementing Agency or the	
	Agency or the distribution licensee or	distribution licensee or the authorized	
	the authorized agency on behalf of	agency on behalf of distribution	
	distribution licensee, as the case may	licensee, as the case may be, <b>even if</b>	
	be.	an earlier date has been intimated at	
		the time of making application for	
		grant of Connectivity.	